

As hon. Members are aware, Shri Arun Singh is a member of the Rajya Sabha. The question of privilege can, therefore, be dealt with only by that House in accordance with the procedure laid down in the above Report which was adopted by the Lok Sabha and Rajya Sabha on 2nd and 6th December, 1954 respectively. I, therefore, propose to refer the matter to the Deputy Chairman, Rajya Sabha, for such action as she may consider necessary and proper.

MR. SPEAKER : Shri G.S. Dhillon.

SHRI HAROOBHAI MEHTA (Ahmedabad) : May I invite the hon. Speaker's attention to the notice given by me against the *Indian Express* for a breach of privilege for their editorial of 8th August 1987, where the Speaker has been categorised as partisan?

MR. SPEAKER : We have already referred it to them.

PROF. MADHU DANAVATE (Rajapur) : There are three privilege notices given by me. Please try to expedite them before the end of this Session.

MR. SPEAKER : We are going to sit for some more days.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : We had given the notices almost at the beginning of the Session.

MR. SPEAKER : Certain things take time.

12.16 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under Multi-State Co-operative Societies Act, 1984

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON) : I beg to lay on the

Table a copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 653(E) in Gazette of India dated the 10th July, 1987 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984. [Placed in Library. See No. LT-4619/87]

Notifications under Industrial Dispute Act, 1947 and Employees' State Insurance Act, 1948

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 1919 (Hindi and English versions) published in Gazette of India dated the 25th July, 1987 adding item 27 viz., Service in the International Airports Authority of India to the First Schedule to the Industrial Disputes Act, 1947 under sub-section (3) of section 40 of the said Act. [Placed in Library. See No. LT-4620/87]
- (2) A copy of the Employees' State Insurance Corporation (Junior Microbiologist) Recruitment Regulations, 1987 (Hindi and English versions) published in Notification No. A-12(11)-4/84-Estt. I(A) in Gazette of India dated the 28th March, 1987 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-4621/87]

Review on the working of and Annual Report of Rajasthan State Agro Industries Corporation Ltd., Jaipur for 1984-85 and Statement for delay in laying these papers and Statement explaining reasons for not laying the Annual Reports and Audited

Accounts of Animal Welfare Board of India, Madras for 1984-85 and 1985-86 in time

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1984-85.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4622/87]
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Madras, for the years 1984-85 and 1985-86, within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library See No. LT-4623/87]

12.17 hrs.

BUSINESS ADVISORY COMMITTEE**Fortieth Report***[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move:

“That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 14th August, 1987.

MR. SPEAKER : The question is:

“That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 14th August, 1987.

The motion was adopted.

12.17½ hrs.

ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) CONTINUANCE BILL**[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move for leave to introduce a Bill to continue the Essential Commodities (Special Provisions) Act, 1981 for a further period.

MR SPEAKER : The question is:

“That leave be granted to introduce a Bill to continue the Essen-